

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 3474/2022

BISHAL JAISWAL

Appellant(s)

VERSUS

ASSETS CARE AND RECONSTRUCTION ENTERPRISE
LIMITED, ACTING IN ITS CAPACITY AS
TRUSTEE OF ACRE 153 TR & ANR.

Respondent(s)

WITH

CIVIL APPEAL NO.3522/2022

O R D E R

1. Heard the learned Counsel appearing for the appellant(s).
2. We are not inclined to interfere with the order dated 10.12.2021 passed by the National Company Law Appellate Tribunal in Company Appeal (AT) (Insolvency) No.385/2020. The Civil Appeals are dismissed.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[MANOJ MISRA]

New Delhi
December 12, 2024.

ITEM NO.6

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3474/2022

BISHAL JAISWAL

Appellant(s)

VERSUS

ASSETS CARE AND RECONSTRUCTION ENTERPRISE
LIMITED, ACTING IN ITS CAPACITY AS TRUSTEE
OF ACRE 153 TR & ANR.

Respondent(s)

WITH

C.A. No. 3522/2022 (XVII)

(IA No. 89418/2022 - EARLY HEARING APPLICATION

IA No. 66882/2022 - EX-PARTE STAY)

Date : 12-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Sandeep Bajaj, Adv.
Mr. Soayib Qureshi, AOR
Mr. Devansh Jain, Adv.
Ms. Vasudha Chadha, Adv.

For Respondent(s) Mr. Ritin Rai, Sr. Adv.
Ms. Jyoti Mendiratta, Adv.
Ms. Udit Mendiratta, Adv.
Mr. Udit Mendiratta, Adv.
Mr. Shivkrit Rai, Adv.
Mr. Prithvi Sinha, Adv.
Ms. Gunjan Mathur, Adv.
Ms. Ananya Basudha, Adv.
Ms. Jyoti Mendiratta, AOR

Mr. Ashim Sood, Adv.
Mr. Abhishek Swaroop, Adv.
Mr. Anupm Prakash, Adv.
Mr. Ekansh Gupta, Adv.
Ms. Kirti Talreja, Adv.
Ms. Sanya Sud, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Civil Appeals are dismissed of in terms of the signed order.
2. Pending applications, if any, also stand disposed of.

(INDU MARWAH)

AR-cum-PS

(signed order is placed on the file)

(NIDHI WASON)

COURT MASTER (NSH)